

**Writ of summons in a matrimonial suit other than a suit under the Indian Divorce Act, 1869. (Rule 69)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF

versus

..... DEFENDANT.

To

..... (Defendant)

Whereas the plaintiff abovenamed has instituted a suit against you, as set out in the plaint herein, whereof the following is a concise statement, viz:-

You are hereby summoned to appear in this Court to answer the plaintiff's claim on the ..... day of ..... 19 at 11 O'clock in the forenoon, either in person, or by an Advocate entitled to practice in this Court duly instructed and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions and as the day fixed for your appearance is appointed for the final disposal of the suit, you are required to produce all your witness on that day and all the documents upon which you intend to rely in support of your defence, and

Take notice that in default of your appearance either in person or by an Advocate on the day before mentioned, the suit will be heard and determined in your absence.

Witness ..... Chief Justice at Bombay  
aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master

Sealer

The ..... day of ..... 19 .

Advocate for the Plaintiff :

Address :

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N.B.-A copy of the plaint will be furnished to the defendant by the plaintiff or his Advocate on demand.